

- (c) whether Government has framed any policy in this regard;
- (d) if so, the details thereof;
- (e) whether Government has fixed responsibility for it; and
- (f) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI R.P.N. SINGH): (a) and (b) Allocation of Public Distribution System (PDS) Kerosene to States/Union Territories (UTs) is made by the Government of India, for cooking and illumination purposes. Further distribution within the State the scale of allocation, entitlement of beneficiaries, etc. is decided by the State Government.

(c) to (f) Do not arise, in view of (a) and (b) above.

BPL list in Kerala

2311. SHRI T.K. RANGARAJAN: Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) whether it is a fact that in Kerala the BPL list specifically includes deprived groups, female headed households, the fishing community, the Scheduled Castes and Scheduled Tribes;
- (b) whether Government have any plan to follow this example; and
- (c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI PRADEEP JAIN): (a) Yes, Sir.

(b) and (c) In a Joint Statement issued on 3rd October, 2011 by Deputy Chairman, Planning Commission and Hon'ble Minister of Rural Development it is stated that the eligibility and entitlements of rural households in the country for various programmes and schemes of Ministry of Rural Development will be determined after the Socio-Economic and Caste Census, 2011 (SECC, 2011) results are available and have been analyzed.

Amendment to Land Acquisition Act of 1894

†2312. SHRI RAVI SHANKAR PRASAD:
SHRI RAM JETHMALANI:

Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) whether it is a fact that the Supreme Court has issued directives that there is a need to amend the Land Acquisition Act of 1894 in the present situation;

†Original notice of the question was received in Hindi.

(b) if so, whether Government has taken any decision regarding amending this Act;

(c) if so, the decision taken in this regard; and

(d) by when the implementation of this decision will start in the country?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI SISIR ADHIKARI): (a) In Civil Appeal No. 4097 of 2010 in the case of Bondu Ramaswamy Vs. Bangalore Development Authority and Others, the Supreme Court in its judgement dated 5.5.2010 has pointed out that there is also a need for the Law Commission and the Parliament to revisit the Land Acquisition Act, 1894 which is more than a century old.

(b) to (d) The Ministry of Rural Development has drafted the Land Acquisition, Rehabilitation and Resettlement Bill, 2011, to replace the Land Acquisition Act, 1894, which was approved by the Union Cabinet on 5th September, 2011. The aforesaid Bill has been introduced in the Lok Sabha on 7th September, 2011. The Bill has been referred to the Parliamentary Standing Committee on Rural Development by the Hon'ble Speaker, Lok Sabha for examination and report to Parliament.

Provisioning of farm labourers through MGNREGS

2313. SHRI SANJAY RAUT:

SHRI GOVINDRAO ADIK:

Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) whether it is a fact that there is a serious problem of labour shortage in farms;

(b) whether it is also a fact that farm hands are now opting for MGNREGS work;

(c) whether the Ministry is considering to provide labourers to farmers through MGNREGS during sowing and harvesting seasons when there is a dire need of farm hands; and

(d) if so, the details thereof and by when Government will provide relief to farmers?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI PRADEEP JAIN): (a) and (b) There have been no definite findings indicating shortage of farm labourers due to Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA). Since MGNREGA is a demand driven scheme, backed by legislation, State Governments are obliged to provide upto 100 days of guaranteed wage employment in a financial year to every rural household for doing unskilled manual work, if demanded, at any time of the year, as mandated in the Act. Average persondays employment generated under MGNREGA during 2008-10 has ranged between 54 days to 47 days per annum. National Sample Survey Organization (NSSO) surveys conducted between 1972-73 to 2009-10 have highlighted a continuous decline in the